

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/0143/2019**

**Chandigarh, this the 15<sup>th</sup> day of February, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**

...

Pawan Kumar Pathak son of late Shri Shankar Dass, age 61 years  
Accounts Officer (Retd.), Staff Code CL01103, R/o H. NO. 2556,  
Sector 70, Mohali (Punjab) 160071 (Group-B).

....APPLICANT

( By Advocate: Shri Vikram Singh)

VERSUS

1. Union of India through the Secretary, Government of India,  
Department of Space (DOS), ISRO Headquarters, Antariksh  
Bhawan, New BEL Road, Bangalore 560 094.
2. Semi Conductor Laboratory (SCL), Department of Space,  
Government of India, Sector 72, Industrial Area S.A.S.  
Nagar (Mohali) Punjab 160071, through Director, SCL.
3. The Controller/CVO, Semi Conductor Laboratory,  
Department of Space, Government of India, Sector 72,  
Industrial Area, Mohali, Punjab 160055.
4. The Head Accounts/ AFA, Semi Conductor Laboratory,  
Department of Space, Government of India, sector 72,  
Industrial Area, Mohali Punjab 160055.

....RESPONDENTS

**ORDER (oral)****SANJEEV KAUSHIK, MEMBER (J)**

Heard Mr. Vikram Singh, learned counsel for the applicant.

2. In the present Original Application, the applicant has assailed internal noting dated 9.11.2017 (Annexure A-4), relating to irregular payment of LTC in respect of his father and that Annexure A-6 is also noting indicating that an amount of Rs. 1,00,000/- has been withheld out of his pensionary benefits, due to pendency of the department inquiry initiated against him.

3. Learned counsel representing the applicant has made a statement at the Bar that he would be satisfied, if a time-bound direction, is issued to the competent authority, to conclude the department inquiry, pending against him expeditiously as the applicant had retired from service on 31.10.2017 and till date they have not concluded the departmental enquiry.

4. In the wake of above limited prayer, the O.A. is disposed of at this preliminary stage, with a direction to the competent authority, amongst the respondents, to conclude the pending departmental inquiry against the applicant expeditiously. The O.A. stands disposed of accordingly. It is made clear that this Court has not expressed any opinion, so far as the merits, of the case are concerned. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 15.02.2019**

‘SK’

